

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(T) No. 1282 of 2021

M/s. Shroff Enterprises ..... Petitioner  
Versus

The State of Jharkhand & others ..... Respondents

With

W.P.(T) No. 1283 of 2021

M/s. Shroff Enterprises ..... Petitioner

Versus

The State of Jharkhand & others ..... Respondents

With

W.P.(T) No. 1300 of 2021

M/s. Shroff Enterprises ..... Petitioner

Versus

The State of Jharkhand & others ..... Respondents

With

W.P.(T) No. 1303 of 2021

M/s. Shroff Enterprises ..... Petitioner

Versus

The State of Jharkhand & others ..... Respondents

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through Video Conferencing

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For the Petitioner : Mr. Vishnu Deo Bhagat, Advocate

For the Respondent no. 4 : Mr. P.A.S.Pati, Advocate

For the Respondent no. 7 : Mr. Sachin Kumar, Advocate

Ms. Surbhi.

For the Respondent-State : Mr. Ashok Kumar Yadav, G.A-I (W.P.(T) No. 1300/21)

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**02/25.03.2021** W.P.(T) Nos. 1283 of 2021, 1300 of 2021, 1303 of 2021 also on board today are being tagged along with the instant writ petition as the same issues have been raised therein.

Learned counsel for the petitioner undertakes to remove the following surviving defects in all these cases by 7<sup>th</sup> April, 2021.

W.P.(T) No. 1282 of 2021

1. Annexure no. may be mentioned with document described in para-1, prayer and synopsis.
2. Statement regarding 'earlier moved' may be mentioned by supplementary affidavit.
3. Page no. 83 is missing in the petition.
4. Fresh copy or typed copy of page no. 67 may be given.

2.

W.P.(T) No. 1283 of 2021

1. The statement regarding earlier movement before the Hon'ble Court in the instant subject matter or else not given in the petition, same may be given by way of supplementary affidavit.
2. Annexure number of document under challenge may be mentioned at para 1, prayer portion and synopsis of the petition.

W.P.(T) No. 1300 of 2021

1. T/C of page 49 and 52 may be filed.
2. T/C of page 70, 73, 74, 76, 77, 79 does not match with its true copies completely. It may be verified.
3. In sub-para-38 and index, it may be stated that only extract or relevant portion of the document in Annexure-12 has been given – OR- complete copy of the document may be filed by S/A
4. On the filed typed copies, it has not been written “T/C of page number....” It may be written
5. IT appears that no statement regarding earlier movement has been given. It may be verified or may be filed by S/A
6. F/C or T/C of page 63, 64 may be filed.
7. Annexure number of the document under challenge may be mentioned in para-1 and prayer portion.
8. Respondent- 4 has been mentioned in para/sub-para-26 whereas Ann- 8 has been issued by a different authority.
9. Affidavit date has not been mentioned in photocopy of affidavit that is the second copy.

W.P.(T) No. 1303 of 2021

1. T/C of page 53, 54 doesn't match completely to it's true copies.
2. Annexure-12 appears to be only extract/relevant portion, it may be verified and accordingly statement given may be given in sub-para-38 and index or complete copy may be filed by S/A.
3. Respondent no. 4 has been mentioned in para/sub-para-26 while document in Annex-8 has been issued by a different authority, it may be verified or respondent number-4 may be corrected.
4. Annexure number of the document under challenge may be mentioned in para-1 and prayer portion.
5. It appears that no statement regarding earlier movement has been given, it may be verified or may be filed by S/A
6. In second copy blank column of affidavit and date of affidavit may be filled.

Office to place the files for inspection and removal of defects, on requisition being made, within this time.

If the defects are removed in all these cases, matters be placed in the week of 12<sup>th</sup> April, 2021 under appropriate heading.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary, J.)**